

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) PIL No.1743 of 2018

Sudarsan Sahoo ***Petitioner***

M/s. A. K. Panda and associates, Advocates
-versus-

State of Odisha and others ***Opposite Parties***

Mr. Ishwar Mohanty, ASC for State

CORAM:
THE CHIEF JUSTICE
JUSTICE M.S. RAMAN

ORDER
24.01.2023

Order No.

28. 1. Since 16th March 2022, three adjournments have been granted to the State Government to respond to the additional affidavit of the Petitioner setting out names of 15 persons who are interested in pursuing boxing and asking that it be included in the talent scout programme. On the last occasion i.e. on 29th November 2022, a last chance was granted to the Government.
2. Till date, no response is forthcoming. Accordingly, it is directed that if the State Government does not file a reply to the additional affidavit of the Petitioner on or before 3rd April 2023, costs of Rs.25,000/- will be paid to the Orissa High Court Advocates Welfare Fund and proof of payment of costs will be placed on record. Additionally, in the event that the above direction is not complied with, the Secretary, Department of Sports & Youth Services, Government of Odisha shall remain present in virtual mode on the next date.

3. List on 5th April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M.S. Raman)
Judge

M. Panda

